

Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in Library. See. No. LT- 432/69].

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (1) The Cotton Textiles (Control) Amendment Order, 1969, published in Notification No. S.O. 2588 in Gazette of India dated the 5th July, 1959
- (2) The Textiles (Production by Knitting, Embroidery, Leco making and Printing Machines) Control Amendment Order, 1959, published in Notification No. S.O. 2539 in Gazette of India dated the 5th July, 1969
- (3) The Cotton Control (Amendment) Order, 1969, published in Notification No. S.O. 2590 in Gazette of India dated the 5th July, 1969
- (4) The Textiles (Production by Powerloom) Control Amendment Order, 1959, published in Notification No. S.O. 2591 in Gazette of India dated the 5th July, 1969
- (5) The Cotton Textiles (Export Control) Amendment Order, 1969, published in Notification No. S.O. 2592 in Gazette of India dated the 5th July, 1969.
- (6) The Cotton Textiles (Control of Movement) Amendment Order, 1969 published in Notification No. S.O. 2593 in Gazette of India dated the 5th July, 1969. [Placed in Library. See No. LT—1433/69.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fifty-first Report

SHRI S.M. SOLANKI : (Nagaur) I beg to present the fifty-first Report of the Committee on Private Members' Bill and Resolutions.

PETITION RE PRICE, PRODUCTION AND DISTRIBUTION OF MOLASSES

SHRI M. N. REDDY : (Nizamabad) I beg to present a petition from Shri B. Saya Reday of Mosra, Taluk Bodhan, District Nizamabad (Andhra Pradesh), regarding control, on price, production and distribution of molasses.

13 hrs.

The Lok Sabha adjourned till twenty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after lunch at twenty two minutes past Fourteen of the Clock.

[SHRI M. B. BANA in the Chair]

BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL—Contd.

Clause 2 (Definitions)

MR. CHAIRMAN : We take up clause by clause consideration.

First we shall take up clause 2. There are some amendments. They may be moved.

SHRI MADHU LIMAYE (Monghyr) : I beg to move :

Page 1,—

Omit lines 10 and 11. (4)

SHRI MAHARAJ SINGH BHARATI : (Meerut) : I beg to move :

Page 2,—

for lines 2 to 5, *substitute*—

"column 1 of the First Schedule". (5)

SHRI GEORGE FERNANDES (Bombay South) : I beg to move :

Page 1, line 10,—

for "does not include" *substitute* "includes" (13)

Page 1, line 11,—